

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No. 435/2023

L GHULAM RASOOL

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.69716/2023-EXEMPTION FROM FILING O.T. and
IA No.69713/2023-EXTENSION OF EX-PARTY STAY)

Writ Petition (Civil) No. 461/2023

ANJUMAN-E-ISLAM

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

[TO BE TAKEN UP ALONG WITH ITEM NO. 43 I.E. W.P.(C) No. 435/2023]
(FOR ADMISSION and IA No.76026/2023-STAY APPLICATION and IA
No.76027/2023-EXEMPTION FROM FILING O.T.)

Date : 13-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Dushyant Dave, Sr. Adv.
Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Nikhil Purohit, Adv.
Mr. Ashok Kumar, Adv.
Mr. Akshat Malpani, Adv.
Ms. Shivani Vij, Adv.
Mr. Kumar Dushyant Singh, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Shivendra Pandey, Adv.
Mr. Sidharth Kaushik, Adv.
Mr. Vaibhav Choudhary, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. Prabhuling Navadgi, Sr. Adv.

Mr. Nikhil Goel, A.A.G.
Mr. Shubhranshu Padhi, AOR
Mr. Vishal Banshal, Adv.
Ms. Rajeshawari Shankar, Adv.
Mr. Niroop Sukrithy, Adv.
Mr. Jai Nirupam, Adv.

Mr. V. N. Raghupathy, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Ms. Ranjeeta Rohtagi, Adv.
Mr. Prajwal R. Hallur, Adv.
Mr. Aman Varma, AOR

D. No. 14881/2023 Mr. Rahamathulla Kothwal, Party-in-person

UPON hearing the counsel the Court made the following
O R D E R

Writ Petition (Civil) No. 435/2023

We have heard learned senior counsel for the petitioner and we have also heard learned Solicitor General. This is besides hearing Mr. Mukul Rohatgi, learned senior counsel for the applicant in the impleadment application (I.A. No. 74525/2023).

I.A. No. 74525/2023 for impleadment stands allowed.

Time is sought to file counter affidavit by the learned Solicitor General and also by Mr. Mukul Rohatgi, learned senior counsel for the impleaded party.

Time granted to file pleadings by 17th April, 2023.

Liberty to file additional documents.

List this case as first case immediately after fresh cases on 18th April, 2023.

We record the statement of the learned Solicitor General that no admission or appointment is going to be made till 18th April, 2023 on the basis of the impugned GO.

Writ Petition (Civil) No. 461/2023

Issue notice.

List along with W.P. (C)No. 435/2023 on 18th April, 2023.

Diary No. 14881/2023

Tag the matter along with W P (C) No. 435/2023 after getting orders of Hon'ble the Chief Justice of India.

**(NIDHI AHUJA)
AR-cum-PS**

**(RENU KAPOOR)
ASSISTANT REGISTRAR**